

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**

(Under Sections 14, 15 r/w Section 18(1) of the National Green Tribunal Act,2010)

**OA No. 86 of 2024**

Jakkamsetti Babu Rao son of Anjaneyulu resident of 20-84, Pitanivari Street, Mogulthur, West Godavari, Andhra Pradesh-534281.

.....Petitioner

**Versus**

The Andhra Pradesh Pollution Control Board, D.No.22 B-3-2, Kanukolanu Vari Street, Near Power Pet Railway Station, Eluru, Andhra Pradesh 534002.  
Ph : 0881224966 , Gmail : roelr-ee1@appcb.gov.in & 18 Others.

.....Respondents

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It is certified that all the documents contained in the above annexure are true copies

1.

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

(Under Sections 14, 15 r/w Section 18(1) of the National Green Tribunal Act, 2010)

**OA No. 86 of 2024**

Between:-

Jakkamsetti Baburao (aged about 57 years) son of Anjaneyulu, resident of 20-84, Pitanivari Street, Mogulthur, West Godavari, Andhra Pradesh – 534281

Ph : 9298803876 , Gmail : [bharathmanoj123@gmail.com](mailto:bharathmanoj123@gmail.com)

.....Petitioner

Versus

The Andhra Pradesh Pollution Control Board, D.No.22 B-3-2, Kanukolanu Vari Street, Near Power Pet Railway Station, Eluru, Andhra Pradesh 534002. Ph : 0881224966 , Gmail : roelr-ee1@appcb.gov.in & 18 Others.

.....Respondents

**REJOINDER FILED BY THE APPLICANT TO THE AFFIDAVIT DATED  
11.03.2025 FILED BY THE 3<sup>rd</sup> RESPONDENT**

**MOST RESPECTFULLY SUBMITTED:**

I, Jakkamsetti Baburao, aged 57 years, son of Anjaneyulu, and a resident of 20-84, Pitanivari Street, Mogalthur, West Godavari, Andhra Pradesh – 534281, do hereby solemnly affirm and sincerely state as follows:

1. It is respectfully submitted that in the Hon'ble NGT order dated 28.01.2025, at points 4 and 5, it was directed as follows:

**Excerpt from Hon'ble NGT Court Order on 28/01/2025 by Hon'ble Smt. Justice Pushpa Sathyanarayana:**

**4. The learned counsel appearing for the State of Andhra Pradesh is directed to file a report after getting appropriate instructions from the President – Mogalthur Gram Panchayat, pursuant to the direction issued by the Hon'ble High Court of Andhra Pradesh in**

2.

**W.P. No.14868 of 2023 dated 23.06.2023. Let the status of W.P. No.17382 of 2023 also be furnished.**

**5. If the Mogalthur Gram Panchayat has already taken action within the timeframe set by the Hon'ble High Court of Andhra Pradesh in its order, it will have a bearing on the present Original Application.**

2. It is respectfully submitted that the Hon'ble NGT order clearly mentions that the President of Mogalthur Gram Panchayat must file a counter as per the directions issued by the Hon'ble High Court of Andhra Pradesh in W.P. No.14868 of 2023 dated 23.06.2023, and the status of W.P. No.17382 of 2023 must also be furnished to the Hon'ble NGT.

3. It is submitted that on 23.01.2025, a report was filed by the District Collector (R3). However, this report failed to provide relevant answers to points 4 and 5 of the Hon'ble NGT order. Instead, it repeated earlier responses without implementing the orders of the Hon'ble NGT. This raises concerns as to whether R3 expects the Hon'ble NGT to accept such reports without reviewing the actual content.

4. It is submitted that R3 consistently claims adherence to G.O.MS No. 80 and asserts in earlier reports that no licenses were issued to brick kiln owners. However, these statements are blatantly false, as licenses have been issued to illegal brick kiln owners.

A copy of this evidence is attached as Annexure A1.

5. It is respectfully submitted that my question arises as to the basis on which these licenses were issued. Through an RTI letter dated 17.02.2023, I obtained copies of the licenses issued by the President of Mogalthur Gram Panchayat. Further, through an RTI response dated 22.03.2023, the President of Mogalthur Gram Panchayat confirmed that the mode of payment for these licenses was in cash.

A copy of this evidence is attached as Annexure A2.

6. It is submitted that in a later RTI letter dated 21.04.2024, the President of Mogalthur Gram Panchayat claimed that no licenses had been issued.

### 3.

This contradictory statement raises serious doubts about the authenticity of the previous responses.

A copy of this evidence is attached as Annexure A3.

7. It is respectfully submitted that the Hon'ble NGT must question R3 regarding the basis on which these licenses were issued. If R3 claims unawareness of these licenses under G.O.MS No. 80, it raises further concerns as to whether R3 has adequately examined the regulations governing brick kilns. If these licenses are determined to be fake, it is imperative to ascertain the cost and implications of such forgeries.

Therefore, in the circumstances and for the reasons stated above, it is prayed that this Hon'ble Court may be pleased to pass such other order or orders as this Hon'ble Court may deem fit and proper in the interest of Justice.



Jakkamsetti Babu Rao

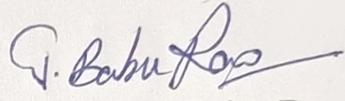
Applicant In-person

**VERIFICATION**

I, Jakkamsetti Baburao, aged 57 years, son of Anjaneyulu, and a resident of 20-84, Pitanivari Street, Mogalthur, West Godavari, Andhra Pradesh – 534281, the Petitioner, do hereby verify and state that the contents of the above paragraphs of the affidavit are true to my personal knowledge and belief. This affidavit is filed on solemn affirmation and oath.

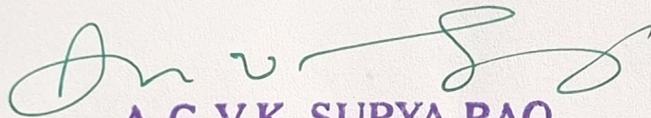
Place: Mogalthur

Date: 11.03.2025

  
Jakkamsetti Babu Rao

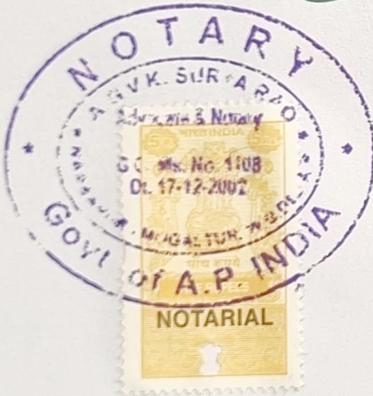
Applicant In-person

**ATTESTED**

 11-3-2025

**A.G.V.K. SURYA RAO**  
NOTARY  
Appointed by Govt. of A.P  
AKANAVARITHOTA  
NARSAPUR - MOGALTUR  
W G Dt A P INDIA

Certificate of Practice  
Renewed up to 17-12-2025  
By G.O. Ms. No: 04  
Dated : 08-01-2024



Date... 11.3.2025  
Sl. No... 655 Page No... 219

## Annexure A1

నుండి  
శ్రీ డి.జయరాజు  
పంచాయతీ కార్యదర్శి  
గ్రామపంచాయతీ-మొగల్తూరు

వరకు  
శ్రీ జక్కంశెట్టి బాబూరావు  
19-77 మాంటిసోరి EM స్కూల్,  
పాలపర్తి వారి పేట, మొగల్తూరు వారికి.

లేఖ నెం. RTI- /2023 తేది: 17.02.2023

విషయం:- సమాచార హక్కు చట్టం ప్రకారం మీరు కోరిన సమాచారం మీకు అందించుట గురించి.  
సూచిక:- తమరి RTI దరఖాస్తు తేది: 12.01.2023. దరఖాస్తు అందిన తేది: 19.01.2023

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పై సూచిక ద్వారా మీరు సమాచార హక్కు చట్టం ద్వారా మొగల్తూరు గ్రామపంచాయతీ కార్యాలయం నుండి సమాచారం కోరియున్నారు. మొగల్తూరు గ్రామపంచాయతీ కార్యాలయం నందు అందుబాటులో ఉన్న సమాచారాన్ని మీకు ఈ దిగువ విధముగా సమర్పించుకొనుచున్నాను.

S.No.	Applicant request	Remarks from this office
1	ది.19.12.2022 మరియు 11.01.2023 న వేసు ఇచ్చిన దరఖాస్తులపై తమ కాబ పరిధిలో మీరు తీసుకున్న చర్యలు తెలియజేయగలరు.	నెదరు ప్రాంతంకు వెళ్లి పరిశీలించగా మీరు నిర్మించుచున్న ఇంటి వద్ద మట్టి ఇటుకలు తయారు చేయడం గుర్తించడమైనది. ఇటుకలు తయారీ నిలుపుదల చేయమని వారికి నోటీసు జారీ చేయడమైనది.
2	తమ కాబ పరిధిలో ఇటుక తయారీకి ఇచ్చిన అనుమతుల ప్రతులను తప్పక ఇప్పించగలండులకు అభ్యర్థించుచున్నాను.	2022-23 సంవత్సరం ఇటుకలు తయారీకి వైద్యక ఆమోదన పత్రం అనుమతుల ప్రతులు ఇవ్వమని జారీ చేయడమైనది.

అక్ష:1. Notice ఫోటో  
సంబంధిత  
2. సమీక్షించు ప్రతుల ఫోటో

గ్రామపంచాయతీ కార్యదర్శి  
పంచాయతీ కార్యదర్శి  
మొగల్తూరు  
గ్రామపంచాయతీ-మొగల్తూరు

లో. ఫం. నమూనా నెం. 140 ఎ  
వ్యవస్థల ఫ్యాక్టరీల కొరకు



1. నంబరు 208/2021.2022
2. పనుల కొరతల ప్రకటన
3. ప్రతిభాసము పేరున
4. వర్తకపు లేదా వ్యాపార ఫలము కలిపి
5. ఎందు నిమిత్తము 590
6. చార్జీ చేయబడిన లేటు
7. రుసుము మొత్తము రూ. 600 /-
8. వసూలు చేయునట్టివి రకీదు తారీ చేయునట్టివి తేలి
9. పదవ
10. లైసెన్సు తారీ చేయబడిన తేలి  
1-4-2022 31.3.2023
11. లైసెన్సు యొక్క తాల వరిమితి
12. ప్రధాన అధికారి  
మేనేజరు తో  
కూర్చి  
అభిమానింతు

ఆంధ్రప్రదేశ్ ప్రభుత్వం  
కార్యనిర్వాహక అధికారి  
మౌనముగా పూర్తి

ఆంధ్రప్రదేశ్ ప్రభుత్వం  
కార్యనిర్వాహక అధికారి  
మౌనముగా పూర్తి

గో. పం. నియమానామెం 140 ఎ  
స్థలాల ప్యాకేజీల కొరకు



- 1. ఎంపీలు
- 2. ఎంపీల సహకార కమిటీలకు
- 3. పరిశ్రమల ప్యాకేజీలు
- 4. వ్యవసాయ రేటు కట్టే వారు  
వ్యవసాయ స్థలము
- 5. ఎంపీల నియమానుబంధాల ప్రకారం
- 6. వ్యక్తి చేయబడిన రేటు
- 7. గుంటూరు మొత్తము రూ 1250/-
- 8. ఎంపీలు చేయబడిన  
రేటుల అధికారమునకు వేరి
- 9. పరామర్శ
- 10. లైసెన్సు అధికారి చేయబడిన వేరి
- 11. లైసెన్సు యొక్క అల ఎంపీలకు
- 12. మేనేజరు లేదా  
హెడ్ క్వార్టర్స్  
అధికారి

11/11/21

సీనియర్ సెక్యూరెస్  
మొగల్తూరు  
కార్యనిర్వాహక అధికారి

సలహాదారు ఆఫ్ఫీసర్  
మొగల్తూరు  
మొగల్తూరు మండలం, పూర్వోత్తరం

శ్రీ వినాయక వినాయకం  
హైదరాబాద్



1. నంబరు : 112/2021 2022

2. పేరు : శ్రీ వినాయక వినాయకం

3. కార్యకర్తల సంఖ్య:                     

4. వడ్డీ కట్టడం  
వివరాలు

5. ఎందుకు నియమించబడినది

6. కట్టడం చేయబడినది

7. కట్టడం చేయబడినది 12/50/

8. పనులు చేయబడిన  
తేదీలు

9. ఛార్జ్

10. కట్టడం చేయబడినది

11. కట్టడం చేయబడినది.

1-4-2022-365 2022

చేయబడినది  
చేయబడినది  
చేయబడినది  
11/10/21

చేయబడినది  
చేయబడినది  
చేయబడినది

చేయబడినది  
చేయబడినది  
చేయబడినది

శ్రీ పం. సమూహం నెం. 140 ఎ  
శిక్షణ పట్టకం కాలం



లైసెన్సు

నెంబరు 11/2021/2022

పం. సమూహం శిక్షణ పట్టకం

పై నిబంధనలు మొత్తం

4 వర్తకపు లేదా వ్యాపార స్థలము కె. ఎస్. జి. వారి వద్ద

5 ఎందు నిబంధనలు ఇవ్వకే ప్రతిబంధం.

6 చార్జీ చేయబడిన లేదు

7 రుసుము మొత్తము రూ. 1250/-

8 పనులు చేయునట్టిన్ని రకీదు అరీ చేయునట్టిన్ని తేలి

9 పంపి

10 లైసెన్సు అరీ చేయబడిన తేలి

11 లైసెన్సు యొక్క కాల పరిమితి  
1-4 2021 31.3 2022

12 మేనేజరు లేక హాల్డర్స్ అధికారి  
17/9 2021

మొగల్తూరు మండలం

మొగల్తూరు మండలం, పాగోడిల్లా.

లో. ఫం. నమూనా నెం. 140 ఎ  
వృత్తుల ఫ్యాక్టరీల తొరకు



1. నెంబరు 234/2021-2022
2. పేరు కామలక్ష్మి కల్యాణం
3. వైదికానము పిల్లలకు
4. వర్తకపు లేదా వ్యాపార స్థలము
5. ఎందు నిమిత్తము పిల్లలకు
6. చార్జీ చేయబడిన రేటు
7. రుసుము మొత్తము రూ. 400/-
8. వసూలు చేయునట్టిన్ని రకీడు తాలి చేయునట్టిన్ని తేలి
9. షాన్
10. లైసెన్సు తాలి చేయబడిన తేలి
11. లైసెన్సు యొక్క తాలి పరిమితి  
1.4.2022 31.3.2023
12. మేనేజరు లేక హెడ్ క్వార్టర్స్ అధికారిని  
12/11/21

జిల్లా కలెక్టరు  
మొగలూరు మండలం

పంచాయితీ కాన్వేనర్  
మొగలూరు  
మొగలూరు మండలం, ముగోడెల్లా

**Annexure A1 English Translation.**

From  
Shri D.Jayaraju  
Panchayat Secretary  
Gram Panchayat Mogalturu

To:  
Shri Jakkamsetti Babu Rao  
19-77 Montessori EM School  
Palaparthi vari peta, Mogalturu

Subject:- Regarding providing you with the information requested by you under the Right to Information Act.

Index:- Your RTI Application Date: 12.01.2023. Date of receipt of application: 19.01.2023

Through the above index you are seeking information from Mogalturu Gram Panchayat Office through Right to Information Act. I am submitting the information available at Mogalthur Gram Panchayat Office as below.

**S.No Applicant request**

**Remarks from this office**

- 1 On 19.12.2022 and 11.01.2023, I submitted complaints. Can you please provide me with information on the actions taken regarding my complaints?
- 2 I request you to provide copies of the permits issued for brick kilns by your department.

After inspecting the area, it was found that bricks are being made on sides of the house you are building. A notice has been issued to stop the brick-making activities.

For the year 2022-2023, the licenses issued by this office for the manufacturing of brick kilns are attached as duplicates to this letter.

Panchayat Secretary  
Mogalturu  
Mogalturu Gram Panchayat

Model. NO. 140 A

Professions and factories  
Purpose

1. Number :- 208/2021.2022
2. Name :- Kattula. soma raju
3. Address :- Mogaltur
4. Bussiness place :- Near Foart
5. For the sake of :- Bricklin Business
6. Charged Amount :-
7. Total Amount :- R 600/-
8. Collection Date :-
- 9.
10. Licence issued Date :- 1-4-2022 3-3-2023
11. Term of Licence period :-
12. Panchayat secretary or  
Manager or Head cleark :-  
or accountant

(Stamps)

Model. NO. 140 A

Professions and factories  
Purpose

1. Number :- 74/2021.2022
2. Name :- Medicharla. Kumar Raju
3. Address :- Mogaltur
4. Bussiness place :- Near Fort
5. For the sake of :- Brick Business
6. Charged Amount :-
7. Total Amount :- RS 1250/-
8. Collection Date :-
- 9.
10. Licence issued Date :-
11. Term of Licence period :-
12. Panchayat secretary or  
Manager or Head clerk :-  
or accountant

(Stamps)

Model NO. 140 A

Professions and factories  
Purpose

1. Number :- 112/2021 2022
2. Name :- P. Ram prasad
3. Address :- Mogaltur
4. Bussiness place :-
5. For the sake of :- BRICKS Business
6. Charged Amount :-
7. Total Amount :-RS1250/-
8. Collection Date :-
- 9.
10. Licence issued Date :-
11. Term of Licence period :-  
1-4-2022 . 3-3-2023
12. Panchayat Secretary or  
Manager or Head clerk :-  
or accountant

(Stamps)

Model NO. 140 A

Professions and factories  
Purpose

1. Number :- 41 / 2021 2022
2. Name :- Sakkinetipalli. Malleswar Rao
3. Address :- Mogaltur
4. Business place :- Kummari peta
5. For the sake of :- Bricks Business
6. Charged Amount :-
7. Total Amount :- RS 1250/-
8. Collection Date :-
- 9.
10. Licence issued Date :-
11. Term of Licence period :-  
1-4-2021 31-3-2022
12. Panchayat Secretary or  
Manager or Head clerk :-  
or accountant

(Stamps)

16.

Model. NO. 140 A

Professions and factories  
Purpose

1. Number :- 234/2021.2022
2. Name :- Kapa. Satyanarayana
3. Address :- Mogaltur
4. Business place :-
5. For the sake of :- Bricks Business
6. Charged Amount :-
7. Total Amount :- 400/-
8. Collection Date :-
- 9.
10. Licence issued Date :-
11. Term of Licence period :-  
1.4.2022 - 31.3.2023
12. Panchayat Secretary or  
Manager or Head clerk :-  
or accountant

(Stamps)

## Annexure A2

నుండి	వరకు
శ్రీ డి.జయరాజు	శ్రీ జక్కంశెట్టి బాబూరావు
పంచాయితీకార్యదర్శి	మాంటిస్పీరి E.M.స్కూల్ వద్ద,
గ్రామపంచాయితీ-మొగల్తూరు	మొగల్తూరు.

లేఖ నెం. RTI-16/2023 తేదీ: 22.03.2023

విషయం:- సమాచార హక్కు చట్టం ప్రకారం మీరు కోరిన సమాచారం మీకు అందించుట గురించి.

సూచిక:- తమిలి RTI దరఖాస్తు 21.02.2023 అందిన తేదీ తేదీ: 23.02.2023.

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పై సూచిక ద్వారా మీరు సమాచార హక్కు చట్టం ద్వారా సమాచారం కోరియున్నారు. గ్రామపంచాయితీ కార్యాలయంలో అందుబాటులో ఉన్న సమాచారం ఈ క్రింది విధముగా తమిలికి సమర్పించడమైనది.

Sino.	Applicant request	Remarks from this office
1	I need all the licenses with proper name, address with survey number and how far those brick Kilns from the human habitation and provide me the door number and distance of nearest human habitation from each and every brick kilns license issued by The Gram Panchayat Secretary because The Gram Panchayat Secretary should maintain all these things before issuing the licenses according to provisions of Cr.P code as upheld by the Hon'ble High Court in the WP No.12138/2008 of brick kilns. So kindly please provide me the documents/licenses once again with proper information along with.	As per the information available with the Mogalthur Gram Panchayat office, I APIO, Mogalthur Gram Panchayat Office, has sent to your on feb 17, 2023. We have no information newly. I would like to inform you that as per available records of the concerned office can able to provide the in information to the applicant under RTI act. I further inform you that there is no need to conduct enquiry/inspection based on the application under RTI Act.
2	I need to know payment mode for the licenses issued by The Gram Panchayat Secretary so could you please provide me the Bank Challan/DD along with be above information which I ask. And I came to know that only 6 licenses were issued by Mogalthur Gram Panchayat but as we can see near my house only having more than 5 Brick Kilns activities to are happening which were conformed by The Fire Department (08/S.F.O/W.G.Dt/2023).	The mode of payment is through cash. The brick kiln activities which have been doing without permission were serve notices.
3	So my question is in the entire mogalthur only 6 Bricks Manufactures are there? If not why the Gram Panchayat Secretary didn't take any action against all the brick manufacturers in the mogalthur till yet and the Gram Panchayat Secretary mentioned in the letter that they issued a notice to stop Brick Kiln activities to Ponnappalli Yedukondalu and Ponapalli Krishna only but in the radius of 1km from my constructing house ((at R.S.No.761/2) 334 Square Yards, vadayar street Mogalthur) are those only two persons are doing brick kilns activities? Not only these 2 persons in	Your are not asking information, your are essentially drawing APIO Mogalthur

	that Vadayar Street alias Kummari Peta itself approximately more than 7 Brick manufacturers are there and near to NH216 just beside to HP Petrol bunk Brick Kilns / Brick Clamp (Batti) are happening if anything happen to any one near to petrol bunk because of these Brick Kiln activities will The Gram Panchayat Secretary take the responsibility?	to a conclusion which is against the real spirit of RTI Act-2005. Your application is covered by "questions". I would like to inform you that as per the available records of the concered office can able to provide the information to the applicant under the "RTI Act"
4	If not Then why The Gram Panchayat Secretary didn't send any notice to stop Brick Kilns activities to them till yet who didn't have any licenses all over the Mogalthur Village and didn't stop them immediately to do brick kilns activities that information also I need.	
5	As mentioned in the letter from The Gram Panchayat Secretary Stating that Ponnepalli Yedukodnalu and Ponnepalli Krishna are manufacturing Sand Brick aren't they doing Brick Clamp (batti) over there? And the Gram Panchayat Secretary send a notice on 02.01.2023 right so from that day to Today(20.02.2023) 49 days happened still they are doing Brick Kilns activities who gave them permission to do till yet and further if not how Gram Panchayat Secretary allowing them to do? As per under provisions of Cr.P code as upheld by the Hon'ble High Court in the W.P.No.12138/2008 and The Gram Panchayat Secretary just send a notice and didn't stop them and allowing them to do brick kilns activities of brick manufactures immediately without any delay who didn't have any licenses under section 113 of Cr.P.C. right but why The Gram Panchayat Secretary just send a notice and continue these activities that information also I need?	
6	And another thing is as I can see one of the license providing to Kummari vari peta to do Brick manufacturing by The Gram Panchayat Secretary is Kummari Vari peta 1 km far away from any Human Habitation and following all 5 rules and regulations? If not how The Gram Panchayat Secretary gave licence in Kummari Vari Peta on what basis and why sudden licenses were issued in human habitation? If not suddenly if already previous licenses were there could you please provide me that past licenses and are that pas license were issued according to all 5 rules and regulations? That information also I need.	

  
 పంచాయతీ కార్యదర్శి 22/3/23  
 పంచాయతీ కార్యదర్శి  
 గ్రామపంచాయతీ ముగల్తూరు  
 ముగల్తూరు

## Annexure A2 English Translation.

From  
Shri D.Jayaraju  
Panchayat Secretary  
Gram Panchayat Mogaluru

To:  
Shri Jakkamsetti Babu Rao  
Near Montessori EM School  
Mogaluru

Letter No. RTI-16/2023 Dt: 22.03.2023

Subject:- Regarding providing you with the information requested by you under the Right to Information Act.

Index:- Your RTI Application Date: 21.02.2023, Received Date: 23.02.2023.

Through the above index you are seeking information under the Right to Information Act. The information available in the Gram Panchayat office is presented to you as follows.

Sino.	Applicant request	Remarks from this office
1	I need all the licenses with proper name, address with survey number and how far those brick Kilns from the human habitation and provide me the door number and distance of nearest human habitation from each and every brick kilns license issued by The Gram Panchayat Secretary because The Gram Panchayat Secretary should maintain all these things before issuing the licenses according to provisions of Cr.P code as upheld by the Hon'ble High Court in the WP No.12138/2008 of brick kilns. So kindly please provide me the documents/licenses once again with proper information along with.	As per the information available with the Mogalthur Gram Panchayat office, I APIO, Mogalthur Gram Panchayat Office, has sent to your on feb 17, 2023. We have no information newly. I would like to inform you that as per available records of the concerned office can able to provide the in information to the applicant under RTI act. I further inform you that there is no need to conduct enquiry/inspection based on the application under RTI Act.
2	I need to know payment mode for the licenses issued by The Gram Panchayat Secretary so could you please provide me the Bank Challan/DD along with be above information which I ask. And I came to know that only 6 licenses were issued by Mogalthur Gram Panchayat but as we can see near my house only having more than 5 Brick Kilns activities to are happening which were conformed by The Fire Department (08/S.F.O/W.G.Dt/2023).	The mode of payment is through cash. The brick kiln activities which have been doing without permission were serve notices.
3	So my question is in the entire mogalthur only 6 Bricks Manufactures are there? If not why the Gram Panchayat Secretary didn't take any action against all the brick manufacturers in the mogalthur till yet and the Gram Panchayat Secretary mentioned in the letter that they issued a notice to stop Brick Kiln activities to Ponnappalli Yedukondalu and Ponapalli Krishna only but in the radius of 1km from my constructing house ((at R.S.No.761/2) 334 Square Yards, vadayar street Mogalthur)are those only two persons are doing brick kilns activities? Not only these 2 persons in	Your are not asking information, your are essentially drawing APIO Mogalthur

	that Vadayar Street alias Kummarl Peta itself approximately more than 7 Brick manufacturers are there and near to NH216 just beside to HP Petrol bunk Brick Kilns / Brick Clamp (Batti) are happening if anything happen to any one near to petrol bunk because of these Brick Kiln activities will The Gram Panchayat Secretary take the responsibility?	to a conclusion which is against the real spirit of RTI Act-2005. Your application is covered by "questions". I whould like to inform you that as per the available records of the concered office can able to provide the information to the applicant under the "RTI Act"
4	If not Then why The Gram Panchayat Secretary didn't send any notice to stop Brick Kilns activities to them till yet who didn't have any licenses all over the Mogalthur Village and didn't stop them immediately to do brick kilns activities that information also I need.	
5	As mentioned in the -letter from The Gram Panchayat Secretary Stating that Ponnappalli Yedukodnalu and Ponnappalli Krishna are manufacturing Sand Brick aren't they doing Brick Clamp (batti) over there? And the Gram Panchayat Secretary send a notice on 02.01.2023 right so from that day to Today(20.02.2023) 49 days happened still they are doing Brick Kilns activities who gave them permission to do till yet and further if not how Gram Panchayat Secretary allowing them to do? As per under provisions of Cr.P code as upheld by the Hon'ble High Court in the W.P.No.12138/2008 and The Gram Panchayat Secretary just send a notice and didn't stop them and allowing them to do brick kilns activities of brick manufactures immediately without any delay who didn't have any licenses under section 113 of Cr.P.C. right but why The Gram Panchayat Secretary just send a notice and continue these activities that information also I need?	
6	And another thing is as I can see one of the license providing to Kumhari vari peta to do Brick manufacturing by The Gram Panchayat Secretary is Kumhari Vari peta 1 km far away from any Human Habitation and following all 5 rules and regulations? If not how The Gram Panchayat Secretary gave licence in Kumhari Vari Peta on what basis and why sudden licenses were issued in human habitation? If not suddenly if already previous licenses were there could you please provide me that past licenses and are that pas license were issued according to all 5 rules and regulations? That information also I need.	

Panchayat Secretary  
Gram Panchayat Mogalthuru

## Annexure A3

నుండి  
పంచాయితీకార్యదర్శి  
గ్రామపంచాయితీ-మొగల్తూరు

వరకు  
శ్రీ జక్కంబట్టి బాబూరావు  
మాంటిస్సోరీ E.M.స్కూల్ వద్ద,  
మొగల్తూరు.

లేఖ నెం. RTI-20/2023 తేదీ: 24.04.2023

విషయం:- సమాచార హక్కు చట్టం ప్రకారం మీరు కోరిన సమాచారం మీకు అందించుట గురించి.

సూచిక:- తమరి RTI దరఖాస్తు తేదీ: 23.03.2023, అందిన తేదీ: 27.03.2023.

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పై సూచిక ద్వారా మీరు సమాచార హక్కు చట్టం ద్వారా సమాచారం కోరియున్నారు. గ్రామపంచాయితీ కార్యాలయంలో అందుబాటులో ఉన్న సమాచారం ఈ క్రింది విధముగా తమరికే సమర్పించడమైనది.

Sl.no.	Applicant request	Remarks from this office
1.	According to which law, act, or court order, were the illegal brick kilns permitted to operate in Mogalthur, and how did the concerned authorities acquire the power to grant such permission?	We didn't give any permission to any brick kilns operating in mogalthur village. They are operating since 40-50 years as per our local enquiry.
2.	Why were criminal cases not filed against the owners of these illegal brick kilns despite their violation of laws and regulations related to the environment and public health?	We have sent letter to The Tahsildar Mogalthur to take action against the owners of brick kilns who are operating without proper permissions. The copy attached to this letter.
3.	What action did the concerned authorities take against the owners of illegal brick kilns between 02/01/2023 and 15/03/2023, almost two month and fifteen days, when no action was taken against them?	
4.	Please provide the details of the officials responsible for granting the permission to the illegal brick kilns and taking action against the violators, along with their names and designations.	We didn't give any permission to any brick kilns operating in mogalthur village. They are operating since 40-50 years as per our local enquiry.

  
పంచాయితీ కార్యదర్శి  
గ్రామపంచాయితీ మొగల్తూరు  
మొగల్తూరు మండలం, పులివెందులూరు

### Annexure A3 English Translation.

From  
Shri D.Jayaraju  
Panchayat Secretary  
Gram Panchayat Mogalturu

To:  
Shri Jakkamsetti Babu Rao  
Near Montessori EM School  
Mogalturu

Letter No. RTI-20/2023 Dt: 21.04.2023

Subject:- Regarding providing you with the information requested by you under the Right to Information Act.

Index:- Your RTI Application Date: 23.03.2023, Received Date: 27.03.2023.

Through the above index you are seeking information under the Right to Information Act. The information available in the Gram Panchayat office is presented to you as follows.

Sl.no.	Applicant request	Remarks from this office
1.	According to which law, act, or court order, were the illegal brick kilns permitted to operate in Mogalthur, and how did the concerned authorities acquire the power to grant such permission?	We didn't give any permission to any brick kilns operating in mogalthur village. They are operating since 40-50 years as per our local enquiry.
2.	Why were criminal cases not filed against the owners of these illegal brick kilns despite their violation of laws and regulations related to the environment and public health?	We have sent letter to The Tahsildar Mogalthur to take action against the owners of brick kilns who are operating without proper permissions. The copy attached to this letter.
3.	What action did the concerned authorities take against the owners of illegal brick kilns between 02/01/2023 and 15/03/2023, almost two month and fifteen days, when no action was taken against them?	
4.	Please provide the details of the officials responsible for granting the permission to the illegal brick kilns and taking action against the violators, along with their names and designations.	We didn't give any permission to any brick kilns operating in mogalthur village. They are operating since 40-50 years as per our local enquiry.

Panchayat Secretary  
Gram Panchayat Mogalturu